

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.215 - CP(IB)/56(AHM)2022
Item No.216 – Int. P 01 of 2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Archana Jagdish Saboo
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 08/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv.
For the Respondent : Mr. K.S. Sunil Kumar, Advocate

ORDER

CP(IB) 56 of 2022

Report has come on record.

Heard Ld. Counsel for the applicant.

Order is reserved.

Inv. P 01 of 2023

Ld. Counsel for the applicant submitted that he is withdrawing the application with a liberty to file a fresh application against the guarantor. Permission is granted to withdraw the Inv. P. 01 of 2023. Accordingly, Inv. P 01 of 2023 is disposed-off in the CP IB 56 of 2022.

Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)